

and technologists. Under this programme, steps are being taken to fill up all vacant posts in science and technology in governmental, non-governmental and public sector undertakings; a National S&T Intreprenurship Development has been set up as an institutional mechanism to link idle S&T manpower with the unutilised institutional credit facilities; and a consortium of survey organisations is envisaged to undertake exploration of national natural resources in different parts of the country. These steps are contemplated to ensure optimum utilisation of the qualified scientists and technologists in the country.

Day Light Robberies in Capital

551. SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been day light robberies recently in the capital;

(b) if so, the details thereof, during the last 6 months;

(c) whether some, young boys are involved in these crimes; and

(d) the action contemplated by Government to minimise such robberies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLAMENTARY AFFAIRS (SHRI P. VENKATA-SUBBHAIHAH): (a) and (b). During the last six months viz. from 1-8-1981 to 31-1-1982, 25 such cases have been reported.

(c) Out of the 35 persons arrested in these cases, 21 are below the age of 25.

(d) The following steps have been taken to curb such crimes:—

(i) Increased police vigilance.

(ii) Intensive foot and mobile patrolling including armed patrolling with walkie-talkie sets and wireless fitted motorcycles.

(iii) Action under the normal preventive sections of Cr. P.C. against bad characters and criminals.

(iv) Continuous drives by the special squads of the districts to detect dacoits, robbers and other bad characters by developing intelligence.

(v) Surprise checking of the vehicles to detect those involved in commission of crimes.

(vi) Strengthening of surveillance over known criminals.

(vii) Organisation of Thikri Pehra and patrolling by local residents and private chowkidars; in coordination with police patrol pickets.

(viii) Special watch on released criminals.

(ix) Posting of pickets at vulnerable points.

(x) Placing of barriers at selected and strategic places.

(xi) Stepping up of externment proceedings.

(xiii) Inter-Districts meetings with the Police Officials of the other adjoining States.

Bonded Labour

552. SHRI SATYAGOPAL MISRA:

SHRI VIRDHI CHANDER
JAIN:

SHRI SUDHIR KUMAR GIRI:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any report from the States regarding the incidence of bonded labour;

(b) if so, names of these States and the number of such labourers; and

(c) steps taken by Government to rehabilitate them, details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) and (b). The incidence of bonded labour system has been reported from ten States, viz., Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Orissa, Rajasthan, Tamil Nadu and Uttar Pradesh. A statement showing, State-wise and year-wise, the number of bonded labourers identified, released and rehabilitated, as on 31-12-1981, is attached (Annexure I).

(c) The Act is implemented by the State Governments with a view to supplementing the States' efforts and accelerating the process of rehabilitation of freed bonded labourers, a Centrally Sponsored Scheme was introduced in 1978-79 under which matching assistance, on 50:50 basis, is provided to the States for the rehabilitation of the bonded labourers. A statement indicating funds released under the Scheme, upto 31-12-81, is attached (Annexure II).

Statement

Annexure— I.

IDENTIFICATION OF BONDED LABOUR
31-12-81

STATE	Identified and freed	Under other on going Schemes	Number of bonded labourers Rehabilitated so far under the Centrally Sponsored Scheme				Total covered	Remaining to be rehabilitated including new identified during 1981.
			During 1978-79	During 1979-80	During 1980-81	During 1981-82		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1. Andhra Pradesh	13399	2880	2920	1586	2268	913	10567	2832
2. Bihar	4958	952	816	369	1876	361	4374	584
3. Gujarat	42	42	42	..
4. Karnataka	62699	39960	527	1521	13436	61	55505	7194
5. Kerala	1162	138	110	60	308	854
6. Madhya Pradesh	1531	..	58	77	135	1396
7. Orissa	7096	..	321	16	517	4338	5792	1304
8. Rajasthan	6036	4256	700	700	344	..	6000	36
9. Tamil Nadu	27874	27311	359	..	27670	204
10. Uttar Pradesh	8733	1368	495	2606	500	3664	8633	120
TOTAL:--	1,33,550	76,907	5,947	6,858	19,300	10,014	1,19,026	14,524

Centrally Sponsored Scheme for the rehabilitation of bonded labour—Position relating to the release of Central Financial assistance to the State Governments upto 31-12-1981.

CENTRAL FINANCIAL ASSISTANCE (RS. IN LAKHS)

STATE	1978-79			1979-80			1980-81			1981-82	
	Released to State Govt.	Utilised by State Govt.	No. of bonded labour rehabilitated.	Released to State Govt.	Utilised by State Govt.	No. of bonded labour expected to be rehabilitated.	Released to State Govt.	Utilised by State Govt.	No. of bonded labour covered for rehabilitation.	Funds released to State Govts.	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
Andhra Pradesh	20.00	18.01	2,920	17.73	17.73	1,586	19.17	13.24	2268	913	7,92,175
Bihar	14.28	11.29	816	6.62	1.93	369	22.34	..	1876	361	3,61,000
Karnataka	10.28	9.77	527	7.14	4.37	1,521	125.15	82,250	13436	61	71,000
Kerala	1.65	1.65	110	0.60	..	60
Madhya Pradesh	17.00	1.21	58	77	65,000
Orissa	5.11	3.67	321	1.00	4.74	16	10.22	..	517	4938	49,33,000
Rajasthan	14.00	14.00	700	10.53	..	700	10.35	..	344
Tamil Nadu	5.32	1.70	..	359
Uttar Pradesh	10.00	10.00	495	10.00	10.00	2,606	10.00	..	500	3664	18,22,000
TOTAL	97.64	69.60	5,947	53.62	38.77	6,858	198.93	14,06,250	19300	10014	80,44,175